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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

Regn. No. OA 2822/1992

Date of decision: 08.02.1993.

Shri Surinder Kumar & Others

...Applicants

Versus

Union of India through the Secretary,
Ministry of Industry, Department of
Heavy Industry, New Delhi.

...Respondents

For the Applicants

...Shri O.P. Khokha,
Counsel

For the Respondents

...Shri P.P. Khurana,
Counsel

CORAM:-

HON'BLE SHRI P.K. KARTHA, VICE CHAIRMAN(J)

HON'BLE SHRI B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgement? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGEMENT (ORAL)

(of the Bench delivered by Hon'ble Sh. P.K. Kartha

Vice Chairman(J)

We have heard the learned counsel of both parties. The admitted factual position is that the applicants have worked for various periods in 1990, 1991 and 1992 as is clear from Annexure R-1 to the counter-affidavit. The stand of the respondents is that there are no vacancies in which the applicants could be engaged. The applicants have prayed that they should be

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considered for engagement as casual labourers if any vacancy exists and in preference to persons with lesser length of service and outsiders.

2. After hearing both sides, we dispose of the present application with the direction to the respondents to consider engaging the applicants in any existing vacancies or any vacancies that may arise in future in preference to persons with lesser length of service and outsiders and if the applicants are suitable for such appointment. They should also be considered for regularisation in accordance with the instructions issued by the Department of Personnel & Training on the subject of casual labourers.

There will be no order as to costs.

B.N. DHOUDIYAL
(B.N. DHOUDIYAL)
MEMBER (A)
08.02.1993

and
(P.K. KARTHA)
VICE CHAIRMAN (J)
08.02.1993

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